

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 414 of 2019
IN
DFR No. 1272 of 2019

Dated : 19th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Warora Energy Ltd.	 Appellant(s)
	Versus	
Maharashtra Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Vishrov Mukherjee

ORDER

IA No. 414 of 2019
(Appl. for Urgent Listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

DFR No 1272 of 2019

Subject to curing the defects, issue notice to Respondents returnable on **28-03-2019**. Dasti, in addition is permitted.

List the matter on **28-03-2019**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt